TO BE PUBLISEED IN PART II SECTION 3(11) OF THE GAZETTE OF INDIA

......

GOVERNMENT OF INDIA MINISTRY OF FINANCE (DEPARTMENT OF REVENUE)

New Delhi, the 29th July, 1977.

NOTIFICATION INCOME TAX

No.1911 (F.No.404/27/77-ITCC): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri S. Mookherjee, being a Gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

This notification shall come into force with effect from 2, the date Shri S. Mookherjee takes over charge as Tax Recovery Officer.

Sd/-

(E. Venkataraman) Deputy Secretary to the Government of India

The Manager, Government of India, New Delhi.

Copy forwarded to -

1. The Commissioner of Income-tax, Bihar I, Patna,

2. All Directors of Inspection including DI(08MS), New Delbi.

3. The Comptroller & Auditor General of India, New Delhi.

4. The Chief Secretary, Government of Bihar, Patna,

5. The Accountant General, Dihar, Ranchi.

6. The Jt.Secretary & Legal Adviser, Ministry of Law, New Delhi. 7. Bulletin Section.

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ASSISTANT DIRECTOR OF INSPECTION (RSP)

B.V. RAMANAN)

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Nd.CC/ITCC/1847/451/RSP/77

Deputy Secretary to the Government of India

TO BE PUBLISHED IN PART II SECTION 3(\$1) OF THE GAZETTE OF INDIA

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New Delhi, the 29th July, 1977.

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2. This notification shall come into force with effect from the date Sari S. Mookherjee takes over there as Tax Recovery Officer.

Śd∕-

(H. Venkataraman) Deputy Secretary to the Government of India

The Manager, Government of India. New Delhi.

Copy forwarded to :-

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> (H. Venkataraman) Deputy Secretary to the Government of India

sa/-

The Manager, Government of India, New Delhi.

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